IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-306/(ND)/2018

In the matter of

APT Packaging Ltd

....PETITIONER

Vs.

Sheon Skincare (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rohit Rathi, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present. Pursuant to the Order passed by this Tribunal on 08.12.2017 admitting the Petition by this Tribunal for the initiation of Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor under Section 8 & 9 of the Insolvency & Bankruptcy Code, 2016 as the name for the Interim Resolution Professional has not been specified in the application, the same was forwarded to the Insolvency & Bankruptcy Board of India (IBBI) for the recommendation of an IRP. Pursuant

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to the same, IBBI has recommended Mr. Navjit Singh having his address at 218-a, 1st floor, Shop No.4, Rama Market, Pitampura, Delhi-110034 (Mobile No.9311162970 & LL No.011-47525539 and in view of the recommendations of IBBI, the above named person is appointed as the Interim Resolution Professional (IRP) in relation to the Corporate Debtor and the said IRP shall act in accordance with the provisions of IBC, 2016 and all the attendant Rules/Regulations framed thereunder.

However, the petitioner, in terms of the Regulation 6 of the Insolvency & Bankruptcy (Corporate Insolvency Resolution Process) Regulation, 2016, shall bear the expenses of public announcement. In addition, will defray the costs as may be claimed by the Interim Resolution Professional and an advance deposit of Rs.2 lakhs shall be paid to the IRP for making public announcements as per the provisions of IBC Code, 2016. Let the public notice be published in widely circulated is leading newspapers where the present registered office of the Company/Corporate Debtor is located.

The Interim Resolution Professional will file his report immediately after the first meeting of the committee of Creditors is convened before this Tribunal.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.1.2018